

(12) Date: 15/02/2002
(C.G.P. No. 121/01)

Mr. S. P. Saxena, Counsel for applicant has been served with the copy of reply filed on 6/2/2002. Wherein para No. 9, the Respondents have ~~been~~ stated that they have complied with the order of Tribunal dtd. 7/6/2001 and prayed for dismissal of Contempt Petition.

As the order has been complied with, the notice is discharged, proceedings are dropped and Contempt Petition No. 121/02 is disposed off.

L. f.
Smt. Shanta Shastri (B. Dilashw)

M(A)

B. Asstt

V.C.

ssg.

28/2/2002

order/ judgment despatched
to Applican, Respondent(s)
on 28/2/2002

(B)